

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 304**  
**IB-446(PB)/2021**  
**New IA-3402/2024**

**IN THE MATTER OF:**  
**State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Shantanu Jagdish Prakash**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 11.07.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3402/2024:** For the reasons stated therein, **the application is allowed** and the list of creditors is kept on record, subject to all just exceptions.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**